

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4190
ANSWERED ON:20.04.2015
VOS NGOS FOR TRIBAL DEVELOPMENT WORKS
Jena Shri Rabindra Kumar

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is taking adequate measures to promote more Voluntary Organizations (VOs)/Non-Governmental Organizations (NGOs) in the country to work for the Scheduled Tribes and if so, the details thereof;
- (b) the arrangement between Central Government and State Governments/UT Administrations in this initiative; and
- (c) The role of multi-disciplinary State level Committee which examines new as well as ongoing proposals of the NGOs along with the status of such proposals ?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKBHAI DHANJIBHAI VASAVA)

(a): The Ministry of Tribal Affairs implements the following schemes for the welfare of Scheduled Tribes in the country through Non-Governmental Organizations (NGOs)/ Voluntary Organizations (VOs) :-

- (i) Grants in aid to Voluntary Organizations working for the welfare of Scheduled Tribes
- (ii) Coaching for Scheduled Tribes
- (iii) Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts
- (iv) Vocational Training in Tribal Areas
- (v) Development of Particularly Vulnerable Tribal Groups (PTVGs) (partially through NGOs till 2014-15)

The Ministry releases the grants-in-aid to VOs/NGOs for running the projects for Scheduled Tribes in the country, as per the provisions of the schemes. For this purpose, Ministry has released grants-in-aid to 115 VOs/NGOs during the year 2012-13, 145 VOs/NGOs during the year 2013-14 and 172 VOs/NGOs during the year 2014-15.

(b) & (c): As per the scheme, the organization shall submit the application in the prescribed format to the State Tribal Welfare Department or the Department dealing with tribal matters. State Government after verifying the genuineness of the organization and/or the project at the field level, shall place all the proposals before the multidisciplinary State Committee for Supporting Voluntary Efforts (SCSVE) and forward the proposals recommended by the State Committee to the Ministry of Tribal Affairs. On receipt of such proposals, this Ministry further examines the proposals including the availability of utilization certificates of previous releases, provisions of the scheme, General Financial Rules (GFR) etc. Based on the compliance with all provisions of the scheme and subject to availability of funds under a particular scheme during a particular year, funds are sanctioned/released to the VOs/NGOs.